

25

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA 1783/97
O.A.S.R. No. 3628/97

Date of Order : 24.12.97

BETWEEN :

Arun Sarkar .. Applicant.

AND

1. Regional Passport Officer, Regional Passport Office, No.12-2-837, Asifnagar, Mehdipatnam Road, Hyderabad.

2. The Chief Passport Officer and Joint Secretary, Ministry of External Affairs, Govt. of India, Patiala House, New Delhi.

3. The Union of India, rep. by its Secretary, Ministry of External Affairs, Dept. of Passport and Emigration, New Delhi.

.. Respondents.

Counsel for the Applicant .. Mr.D.Linga Rao

Counsel for the Respondents .. Mr.V.Rajeswara Rao

CORAM:

HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (ADMN.)

O R D E R

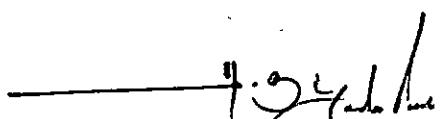
X As per Hon'ble Shri H.Rajendra Prasad, Member (Admn.) X

Mr.Balkishan for Mr.D.Linga Rao, learned counsel for the applicant, and Mr.V.Rajeswara Rao, learned standing counsel for the respondents.

85/

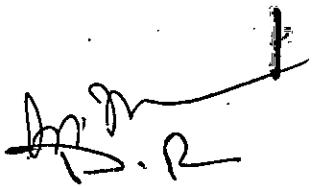
.. 2 ..

2. The applicant was originally appointed as casual labourer in 1988 and granted temporary status in 1994. According to his statement his name found place at Sl.No.27 among the list of casual labourers who were accorded temporary status. His services were dispensed with in June, 1994, on the ground that he had not been originally engaged through employment exchange.
3. The grievance of the applicant in the present application is that some of the temporary status casual labourers who were similarly recruited have since been re-engaged by the respondents.
4. The learned counsel for the applicant produces a copy of a representation addressed to Respondent No.1. He further states that the said representation has been sent by registered post. If this is true, and if the representation is received by the respondents, the same will be disposed of within a reasonable time by a suitable decision on the basis of such legal precedents and directions as may be relevant to his case. This may be done within a reasonable time, which, in my view, is 60 days from the date of receipt by the Respondent No.1 of the representation which is stated to have been submitted by the applicant.
5. The OA may be numbered and treated as disposed of thus. No costs.


(H. RAJENDRA PRASAD)
Member (Admn.)

Dated : 24th December, 1997

(Dictated in Open Court)


sd

OA.1783/97

Copy to :-

1. The Regional Passport Officer, Regional Passport Office, No.12-2-837, Asifnagar, Mehdipatnam Road, Hyderabad.
2. The Chief Passport Officer and Joint Secretary, Ministry of External Affairs, Govt. of India, Patiala House, New Delhi.
3. The Secretary, Ministry of External Affairs, Dept. of Passport and Emigration, New Delhi.
4. One copy to Mr. D.Linga Rao, Advocate, CAT., Hyd.
5. One copy to Mr. V.Rajeswara Rao, Addl. OGS.C., CAT., Hyd.
6. One copy to H.M.P M(A), CAT., Hyd.
7. One copy to D.R.(A), CAT., Hyd.
8. One duplicate.

SIR

21/1/98

I Court

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE
VICE-CHAIRMAN
AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

DATED: 24-12-1997

ORDER/JUDGMENT:

M.A./L.A./C.A. NO.

in
O.A. No. 1783/97

T.A. No. (W.R.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

